

(e) if so, the details thereof?

**THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH & FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR)** (a) to (e) The information is being collected and will be laid on the table of the Sabha.

**Hazratbal Issue**

**41. DR. LAL BAHADUR RAWAL :** Will the Minister of HOME AFFAIRS be pleased to state:

(a) the amount spent by the Government for providing essential facilities and meal to the militants in the Hazratbal shrine;

(b) the number of security personnel killed and injured in this operation; and

(c) the details of compensation proposed to be provided to the affected persons/families?

**THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN) :** (a) As per information furnished by the State Government, in terms of the orders of the Supreme Court, meals equivalent to 1200 calories and costing Rs. 5 per head were provided for pilgrims suspected to be trapped inside the Shrine.

(b) No security forces personnel were either killed/injured in the Hazratbal Operation.

(c) Question does not arise.

[English]

**Reservations for OBCs**

**42. SHRI RABI RAY :**

**SHRI BAPU HARI CHAURE :**  
**SHRI BIRSINGH MAHATO :**  
**SHRI JEEWAN SHARMA :**

Will the Minister of WELFARE be pleased to state:

(a) whether the Government have issued any Office Memorandum implementing the 27 per cent job quota for OBCs in the recent past;

(b) if so, the details thereof;

(c) how does this differ from the one issued earlier;

(d) whether the verdict of the Supreme Court has been implemented in all respects;

(e) if not, the reasons therefor;

(f) whether this reservation is to be implemented in private sector also;

(g) if not, the reasons therefor; and

(h) the time by which it is likely to be implemented including reservation in promotion?

**THE MINISTER OF WELFARE (SHRI SITARAM KESRI) :** (a) Yes Sir.

(b) The Office Memorandum of 8-9-93 is enclosed as statement. The O.M. provides reservation of 27% of the vacancies in civil posts and services under the Government of India, in favour of the Other Backward Classes (OBCs) subject to the exclusion of the "creamy layer".

(c) The O.M. of 8-9-93 differs from the earlier two Office Memoranda in the following aspects:—

(i) It provides for exclusion of socially advanced persons/sections (creamy layer) from the OBCs unlike the OM's of 13-8-90 and 25-1-91 none of which provided for such exclusion.

(ii) It does not provide for additional reservation of 10% of vacancies for the other economically backward sections of people not covered under any of the existing schemes as provided in the O.M. of 25-9-91.

(d) The directions of the Supreme Court have been fully complied with while issuing the revised O.M.

(e) Does not arise.

(f to h) There is no decision of the Government in regard to reservation of jobs for the OBCs in the private sector either at the stage of initial appointment or promotion. Therefore, the question of indicating the reasons for non-implementation or a time schedule for implementation does not arise.